

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri R.Krishnamoorthy, Member**
- 3. Shri S.Jayaraman, Member**
- 4. Shri V.S.Verma, Member**

**I.A.No. 14/2009 in
Petition No. 152/2006**

In the matter of

Downgrading of inter-State trading licence from Category `F` to Category `III`.

And in the matter of

Ispat Energy Limited

.... **Applicant**

ORDER

By order dated 30.8.2007, the applicant was granted licence for inter-State trading in electricity as Category `F` electricity trader. Consequent to the notification of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009, the Category `F` licence granted to the applicant stands re-categorized as Category `I`.

2. The applicant has stated that because of tough competition, the current recessionary trend and the dearth of power in the market, it proposes to trade within the permissible limit applicable to Category `III` electricity trader, that is, up to 100 MU of electricity in a year. The applicant has accordingly requested for downgradation of its licence to Category `III`.

3. We have considered the request of the applicant and approve downgradation of its licence from Category `F` (presently re-categorised as Category `I`) to Category `III`.

for inter-State trading in electricity from the date of issue of this order. We direct that necessary endorsement regarding change from Category `F` (presently re-categorised as Category `I`) to Category `III` be made in the licence already granted to the applicant.

4. I.A. stands disposed of accordingly.

Sd/- (V.S.VERMA) MEMBER	sd/- (S.JAYARAMAN) MEMBER	sd/- (R.KRISHNAMOORTHY) MEMBER	sd/- (DR. PRAMOD DEO) CHAIRPERSON
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New Delhi dated the 22nd April 2009